

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 120
IA 222 of 2020
IA/449(AHM)2021
IA/507(AHM)2021
in
CP(IB) 299 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

Reliance Commercial Finance Ltd
V/s
V S Texmills Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..16/08/2021

Coram:


Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)


PRESENT:

For the Applicant : Mr. Ritesh Patadia, Advocate.
For the Respondent : Mr. Kiran Shah, FCA, on behalf of RP.
Mr. S. Samal, Samal, Advocate, on behalf of Respondent – Canara Bank
Mr. Mohit Gupta, Advocate on behalf of Suspended Management.

ORDER

Matter stands adjourned to 18.10.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)